

State Vs. Kamruddin
FIR No. 47/18
U/s 302/34 IPC
PS Kalyanpuri

22.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Ms. Ifat Sultana, Advocate for the applicant/accused.

Report from Jail Superintendent received.

This is an application for u/s 439 Cr.P.C filed on behalf of the applicant for grant of interim bail.

Arguments heard. Ld. Counsel submits that the applicant is in JC for last more than two years and that he is not involved in any other case. She submits that the Hon'ble High Power Committee has relaxed the criteria for grant of interim bail to the accused in its meeting and as per laid down guidelines, applicant may be released on interim bail for 45 days.

Bail application opposed by the Ld. Addl.PP arguing that the applicant is involved in a heinous offence.

As per reply submitted by the IO, applicant is not involved in any other case. He is in JC since 06.02.2018. As per report received from Jail Superintendent, the conduct of the applicant during incarceration is satisfactory. In view of the resolution passed by the Hon'ble High Power Committee and since

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State Vs. Vikas Sharma
FIR No. 157/2019
U/s 408/420/467/471/468/120B/34 IPC
PS Preet Vihar

22.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh.Shantanu Bhardwaj, Advocate for the accused/
applicant.

Sh. Jitender Sethi, Advocate for the complainant.

Reply to the bail application received from IO.

Argument heard at length.

Ld. Counsel for the applicant submits that bail has been sought on the ground of parity.

Sh. Jitender Sethi, Ld. Counsel for the complainant submits that he has no objection if the bail is granted to the applicant subject to the condition regarding cheated amount as imposed by the Hon'ble High Court upon the co-accused.

Ld. Counsel submits that he would file brief synopsis regarding the alleged cheated amount as well as undertaking.

At request, put up for further arguments on 24.06.2020.


(Ajay Gupta)

Addl.Sessions Judge-02
KKD/East/22.06.2020

State Vs. Sikandar
FIR No. 69/2018
U/s 302/120B IPC
PS Mandawali

22.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh. Afzal Ahmad, Advocate for the accused/applicant

This is an application u/s 439 Cr.P.C filed on behalf of the accused/applicant for grant of interim bail for a period of 45 days.

Reply received from IO. As per report, accused has no previous involvement.

Conduct report from Jail Superintendent is required. Thus, let the conduct report in respect of accused/applicant be sought from the jail superintendent for the next date.

Put up for consideration of this application on 24.06.2020.

(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/22.06.2020

State Vs. Shanti
FIR No. 571/18
U/s 302/120B/34 IPC
PS Kalyanpuri

22.06.2020


Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

This application u/s 439 Cr.P.C. for grant of interim bail for 45 days has been received on transfer by the order of Ld. District & Sessions Judge(East).

Record reveals that copy of this application was received through email and taken up by this Court on 20.06.2020 and now the same is fixed for hearing on 24.06.2020.

Thus, let the present application be put up with the previous application on the date already fixed i.e. 24.06.2020.


(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/22.06.2020

State Vs. Masjidi Firoz
FIR No. 0224/2019
U/s 21/29 NDPS Act.
PS Crime Branch
22.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.
Sh. Kapil Singhal, Advocate for the applicant/accused.
IO/SI Rakesh Duhan.
This is an application u/s 439 Cr.P.C filed on behalf of the applicant for grant of interim bail for a period of 15 days.

Arguments heard. Ld. Counsel submits that the mother of the applicant is suffering from stone in gall bladder and she is required to undergo surgery. He submits that two brothers of the applicant are minor and one is mentally ill and thus, there is no one else except the applicant to get the mother treated. He also submits that the mother of the applicant is not ready to take any treatment without the presence of the applicant. Request has been made for grant of interim bail to the applicant.

Ld. Addl.PP opposed the bail application arguing that the allegations against the applicant are serious in nature.

Perusal of the medical prescription reveals that no date for surgery has been specified by the doctor concerned.

Ld. Counsel submits that he will file fresh medical document in this regard.

At request, put up for consideration of this bail application on 24.06.2020.

(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/22.06.2020

the applicant is in JC for last two years with no involvement in any other case, this court deem it appropriate to release the applicant on interim bail. Thus, applicant/accused is admitted to interim bail for a period of 45 days (forty five days) on his furnishing a personal bond in the sum of Rs.30,000/-with a surety of the like amount to the satisfaction of Ld. MM/Duty MM/Link MM within a week and alternatively, if he is unable to furnish the surety, he may furnish personal bond to the satisfaction of Jail Superintendent concerned. The interim bail period shall be counted from the day of release of the applicant from the jail. Applicant is directed to surrender before the Jail Superintendent on completion of the interim bail period. It is directed that the applicant shall not leave the territory of Delhi, NCR without the permission of IO. Application stands disposed off accordingly.

Copy of this order be sent to the jail Superintendent for information.

(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/22.06.2020

State Vs. Mohsin
FIR No. 238/2019
u/s 395/397/34 IPC
PS Mayur Vihar

22.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh. Amit Sisodia, Advocate for the accused/applicant

This is an application u/s 439 Cr.P.C filed on behalf of the applicant for grant of interim bail for a period of two months.

Reply to the application received from IO.

Arguments heard. During the course of arguments, Ld. Counsel submits that the mother of the applicant/accused is suffering seriously and doctor has advised surgery but the same could not be taken due to Covid-19 pandemic and that now she has to undergo major surgery of right side auxiliary. He also submits that there is nobody in the family to look after and take care of the mother of the applicant. He requests that the applicant may be granted interim bail for a period of two months.

Bail application opposed by the Ld. Addl.PP arguing that the allegations against the applicant are serious in nature.

Medical documents attached to the application has been perused. No date of operation has been mentioned.

At this stage, Ld. Counsel submits that he will file the

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medical document with regard to date of surgery.

At request, put up for consideration of this bail application on 25.06.2020.

(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/22.06.2020

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State Vs. Jitender @ Jeetu
FIR No. 253/2018
U/s 21/29 NDPS Act. & 174-A IPC
PS Crime Branch

22.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh. S.N.Qureshi, Advocate for the accused/applicant.

This is an application for extension of interim bail for a period of four weeks.

Arguments heard. During the course of arguments Ld. Counsel submits that the wife of the applicant was suffering from carnal disease and for the purpose of her treatment, she was granted interim bail which is extended till 24.06.2020. It is further submitted that the wife of the applicant has undergone surgery on 03.06.2020. Ld. Counsel further submits that as per advise, the applicant's wife is required to visit the hospital for dressing/follow up on regular basis and she is likely to recover in 6-8 weeks as she has suffered infection. It is argued that there is no male/female member in the family to take care of the wife of the applicant and there are only small kids who are also to be taken care of by the applicant during the post operative care of his wife. Applicant is also required to make arrangement for funds. Request has been made for extension of interim bail for a period of four weeks.

Ld. Addl.PP has strongly opposed the bail application submitting that the interim bail was granted for the purpose of surgery of the wife of the applicant which has since been done. He also submits that there is recovery of contraband in the nature of commercial quantity

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from the applicant. Request has been made for dismissal of the bail application.

The wife of the applicant has suffered infection after surgery. Applicant sought bail for post operative care of his wife. She is required to visit the doctor for regular check up. As per report of the IO, except Jitender, his wife and small kids aged about 8 years, 10 years and 12 years are residing in the house. Her dressing is to be done regularly. Applicant is also required to make arrangement for funds. Earlier also applicant was granted interim bail on different occasions. No report has been received that he ever misused the liberty of grant of interim bail. Thus, for the purpose of post operative care, the interim bail granted to applicant Jitender @ Jeetu is further extended for a period of 21 days on the same terms and conditions of previous order. The applicant shall surrender on 15.07.2020. Application stands disposed off accordingly.

Copy of the bail order be sent to the Jail Superintendent.

(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/22.06.2020